

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 61 of 2015

Dated : **1st April, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

NTPC Ltd.	Appellant(s)
Versus		
Central Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachandran,
Ms. Poorva Saigal,
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Pradeep Misra,
Mr. Suraj Singh for R-2,
Mr. R.B.Sharma for R-7,
Mr. Anand K.Ganesan for R-3 to R-5,
Mr. Alok Shankar for R-6

ORDER

Mr. M.G.Ramachandran, the learned counsel for the Appellant has taken us through his written submissions on behalf of the Appellant. He has completed his arguments. Mr. Anand K.Ganesan, the learned counsel for the Respondent No. 3 to 5 (Discoms) and Mr. R.B.Sharma, the learned counsel for the Respondent No. 7 (BPRL) have argued at length and they have finished their arguments.

Mr. M.G.Ramachandran has also been heard in his rejoinder submissions. Thus, his arguments have also been concluded.

Judgment reserved.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member